

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 1770 of 2020

Prem Bhuiyan @ Sahdeo Bhuiyan.**Petitioner**
Versus
The State of Jharkhand.**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Rajesh Kumar Singh, Advocate
For the State : Mrs. Lily Sahay, A.P.P.

05/26.6.2020 Heard the parties.

The petitioner is an accused in connection with Bashisthanagar P.S. Case No. 42 of 2008, G.R. No. 873 of 2008.

It has been alleged that the brother of the informant and his friend Md. Kara were kidnapped.

On perusal of the case diary, it appears that para 196 contains the confessional statement of the petitioner. Similarly situated co-accused-Sanjay Bhuiyan and Ram Bhuiyan @ Anju Bhuiyan have been granted bail by this Court in B.A. No. 10554 of 2019. The petitioner is in custody since 18.09.2019.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st class Chatra in connection with Bashisthanagar P.S. Case No. 42 of 2008, G.R. No. 873 of 2008.

(Rongon Mukhopadhyay, J)

Rakesh/-